



\$~22 to 29, 32 & 35

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 474/2023**
+ **ITA 476/2023**
+ **ITA 477/2023**
+ **ITA 478/2023**
+ **ITA 479/2023**
+ **ITA 480/2023**
+ **ITA 481/2023**
+ **ITA 753/2023**
+ **ITA 771/2023**
+ **ITA 774/2023**

THE COMMISSIONER OF INCOME TAX - INTERNATIONAL
TAXATION -1

..... Appellant

Through: Mr Ruchir Bhatia, Sr. Standing
Counsel

versus

ADOBE SYSTEMS SOFTWARE IRELAND LTD Respondent

Through: Mr Vishal Kalra, Advocate

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

% **15.12.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 65144/2023 in ITA 771/2023

1. Allowed, subject to just exception.

CM APPL. 64439/2023 & 64440/2023 in ITA 753/2023

CM APPL. 65145/2023 & 65146/2023 in ITA 771/2023

CM APPL. 65166/2023 & 65167/2023 in ITA 774/2023 [Application

*moved on behalf of the appellant/revenue seeking condonation of delay in
filing and re-filing the appeal]*

ITA 474/2023 & other connected matters

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2. These are applications moved on behalf of the appellant/revenue seeking condonation of delay in filing and re-filing the appeal.

3. Mr. Vishal Kalra, learned counsel, who appears on behalf of the respondent/assessee, says that he would have no objection if the delay is condoned.

3.1 It is ordered accordingly.

4. The applications are disposed of, in the aforesaid terms.

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ITA 753/2023

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ITA 774/2023

5. Counsel(s) for the parties say that they would supply a common convenience file of documents relevant for disposal of the above-captioned appeals.

6. For this purpose, list the above-captioned appeals before the concerned Registrar on 09.01.2024.

7. List the matters before the court on 29.02.2024.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

DECEMBER 15, 2023/rk

ITA 474/2023 & other connected matters

Click here to check corrigendum, if any

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